

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 25th FEBRUARY, 2026

No. 61 A : The Officers named in Column No. 2 of the table given below are transferred and posted as District & Additional Sessions Judges of the Districts, as mentioned in Column No. 3 of the table, with effect from 01.04.2026:-

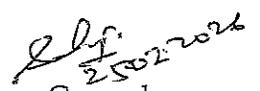
| Sl.No. | Name of the Officers with designation and present place of posting | New place of posting as |
|--------|---|---|
| 1 | 2 | 3 |
| 1. | Mr. Ghulam Haidar, District & Addl. Sessions Judge, Koderma | District & Additional Sessions Judge, Sahebganj |
| 2. | Mr. Manoj Kumar Tripathi, District & Addl. Sessions Judge, Nagar Untari (Garhwa) | Additional Judicial Commissioner, Ranchi |
| 3. | Mr. Avinash Kumar Dubey, District and Additional Sessions Judge, Madhupur (Deoghar) [Transfer Allowance / Disturbance Allowance will not be admissible to Mr. Dubey as he has been transferred on his request/representation.] | District and Additional Sessions Judge, Hazaribagh |
| 4. | Mr. Sachindra Nath Sinha, District & Additional Sessions Judge-cum-Special Judge Electricity Act, Chandil (Seraikella-Kharsawan) | District & Additional Sessions Judge, Koderma |
| 5. | Mr. Mithilesh Kumar Singh, Addl. Judicial Commissioner, Ranchi | District & Additional Sessions Judge, Chandil (Seraikella- Kharsawan) |
| 6. | Mr. Shekhar Kumar, Spl. Judge, POCSO Act, Sahebganj | District & Additional Sessions Judge, Gumla |
| 7. | Mr. Manoj Kumar Sharma, District & Addl. Sessions Judge, Gumla | District & Additional Sessions Judge, Nagar Untari, Garhwa |
| 8. | Mr. Shivnath Tripathi, District and Additional Sessions Judge, Garhwa | District and Additional Sessions Judge, Madhupur (Deoghar) |

By order of the Court
Sd/-**(Satya Prakash Sinha)**
Registrar General

Memo. No. 830 /Apptt.

Dated Ranchi, the 25th February, 2026

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Jharkhand, Doranda, Ranchi /O/o the Registrar General/ Registrar (Vigilance)/the Registrar (Establishment)/ the Registrar (Admn) /the Registrar (Judicial), the DR-cum- P.P.S. to Hon'ble the Chief Justice/ All the concerned Principal District & Sessions Judges of Jharkhand including the Judicial Commissioner, Ranchi and the Officers concerned for information and needful/the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court.


25.02.2026
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

The 25th FEBRUARY, 2026

No. 62 A: The Officers named in Column No. 2 are transferred and/ posted as Civil Judge (Senior Division) in the Judgeships to be stationed ordinarily at places as mentioned in Column No. 3 of the table given below, with effect from 01.04.2026:-.

| Sl. No | Name of the officers with designation and present place of posting (with Judgeship / Department) | a) Designation at the new station. b) Place where the officer is to be ordinarily stationed at. c) Name of the Judgeship in which appointed on transfer. |
|--------|--|--|
| 1 | 2 | 3 |
| 1. | Mr. Binay Kumar Lal, CJM, Chatra | a) Civil Judge (Senior Division) b) Dhanbad c) Dhanbad |
| 2. | Ms. Arti Mala, CJM, Dhanbad | a) Civil Judge (Senior Division) b) Ramgarh c) Ramgarh |
| 3. | Mr. Rajesh Kumar No. II, Secretary, DLSA, Lohardaga | a) Civil Judge (Senior Division) b) Dhanbad c) Dhanbad |
| 4. | Mr. Manoj Kumar Ram, CJM, Ramgarh | a) Civil Judge (Senior Division) b) Chatra c) Chatra |
| 5. | Mr. Sandeep Kumar Bertam, ACJM-cum-Civil Judge (Sr. Div.)-I, Ramgarh | a) Civil Judge (Senior Division) b) Ranchi c) Ranchi |
| 6. | Mr. Arbind Kachhap, ACJM-cum-Civil Judge (Sr. Div.)-I, Nagar Untari (Garhwa) | a) Civil Judge (Senior Division) b) Ramgarh c) Ramgarh |
| 7. | Mr. Kumar Vipul, ACJM-cum-Civil Judge (Sr. Div.)-I, Garhwa | a) Civil Judge (Senior Division) b) Hazaribagh c) Hazaribagh |
| 8. | Ms. Tabinda Khan, Civil Judge (Sr. Div.)-cum-J.M., Bokaro | a) Civil Judge (Senior Division) b) Ramgarh c) Ramgarh |
| 9. | Mr. Gaurav Khurana, Secretary, DLSA, Hazaribagh | a) Civil Judge (Senior Division) b) Daltonganj c) Daltonganj |
| 10. | Ms. Sanjibita Guin, Civil Judge (Sr. Div.)-cum-JM, Ramgarh | a) Civil Judge (Senior Division) b) Bokaro c) Bokaro |
| 11. | Mr. Uttam Sagar Rana, Secretary, DLSA, Dumka | a) Civil Judge (Senior Division) b) Ramgarh c) Ramgarh |
| 12. | Mr. Gautam Gobinda, Civil Judge (Sr. Div.)-cum-JM, Ranchi | a) Civil Judge (Senior Division) b) Chandil (Seraikella-Kharsawan) c) Seraikella - Kharsawan |
| 13. | Ms. Satyabhama Kumari, Civil Judge (Sr. Div.)-cum-JM, Dhanbad | a) Civil Judge (Senior Division) b) Koderma c) Koderma |

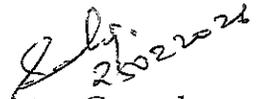
9/02/2026

| | | |
|-----|---|---|
| 14. | Mr. Nishi Kant, Civil Judge (Sr. Div.)-cum-J.M, Daltonganj | a) Civil Judge (Senior Division) b) Garhwa (Nagar Untari) c) Garhwa |
| 15. | Mr. Bikrant Ranjan, Civil Judge (Sr. Div.)-cum- J.M., Hazaribagh | a) Civil Judge (Senior Division) b) Garhwa c) Garhwa |

By Order of the Court
Sd/-Satya Prakash Sinha
Registrar General

MEMO. NO. ...831 /APPTT. DATED RANCHI, THE 25TH FEBRUARY, 2026

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Coordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ the Judicial Commissioner, Ranchi & all the concerned Principal District & Sessions Judges for information and communication to the Officer concerned with a direction to join their new assignment accordingly.


25/2/2024
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 25th FEBRUARY, 2026

No. 63 A: In exercise of powers conferred under Sub Section (3) of Section 9 of B.N.S.S., 2023, the High Court is pleased to confer upon the Officers named in Column No. 2 of the table given below, the powers of a Judicial Magistrate of the 1st Class for the Districts noted against their respective names in Column No. 3 of the table.

Further, in exercise of the powers conferred under Sub Section (1) of Section 10 of B.N.S.S., 2023, the Officers named in Column No. 2 are appointed as Chief Judicial Magistrate for the Districts noted against their respective names in Column No. 3 of the table given below:-

| Sl. No. | Name of the officers with designation and present place of posting (with Judgeship/Department). | Name of the District |
|---------|--|----------------------|
| 1 | 2 | 3 |
| 1. | Mr. Binay Kumar Lal, CJM, Chatra [Under order of transfer as Civil Judge (Sr. Division) at Dhanbad] | Dhanbad |
| 2. | Ms. Arti Mala, CJM, Dhanbad [Under order of transfer as Civil Judge (Sr. Division) at Ramgarh] | Ramgarh |
| 3. | Mr. Manoj Kumar Ram, CJM, Ramgarh [Under order of transfer as Civil Judge (Sr. Division) at Chatra] | Chatra |

This notification will come to effect from 01.04.2026 .

By order of the Court
Sd/- (Satya Prakash Sinha)
Registrar General

Memo. No. 832 /Apptt. Dated Ranchi, the 25TH FEBRUARY, 2026

Copy forwarded to the Principal District & Sessions Judge, Dhanbad / Principal District & Sessions Judge, Ramgarh/ Principal District & Sessions Judge, Chatra for information and communication to the Officers concerned/Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ Dy. Commissioners and Superintendent of Police of the concerned Districts for information and necessary action.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 25th FEBRUARY, 2026

No. 64 A: In exercise of powers conferred under Sub Section (3) of Section 9 of B.N.S.S., 2023, the High Court is pleased to confer upon the Officers named in Column No. 2 of the table given below, the powers of a Judicial Magistrate of the 1st Class for the Districts noted against their respective names in Column No. 3 of the table.

Further, in exercise of the powers conferred under Sub Section (2) of Section 10 of the B. N. S. S., 2023, the Officers named in Column No.2 are appointed as Additional Chief Judicial Magistrate for the District mentioned against their names and to vest them with all the powers of a Chief Judicial Magistrate under the B. N. S. S., 2023, or under any other law for the time being in force as the High Court may direct, which they will exercise only in the District/Subdivision mentioned against their names in Column No. 4.

| Sl. No. | Name of the Officers with designation and present place of posting. | Name of the District | Name of the Subdivision |
|---------|---|----------------------|-------------------------|
| 1 | 2 | 3 | 4 |
| 1. | Ms. Rajshree Aparna Kujur, Civil Judge (Sr. Division)-cum-JM, Nagar Untari, Garhwa | Garhwa | Nagar Untari |
| 2. | Mr. Arbind Kachhap, ACJM-cum-Civil Judge (Sr. Div.)-I, Nagar Untari (Garhwa) [Under orders of transfer and posting at Ramgarh as Civil Judge (Sr. Division)] | Ramgarh | Ramgarh |
| 3. | Ms. Pragya Bajpai, Civil Judge (Sr. Division)-cum-JM, Koderma | Koderma | Koderma |
| 4. | Mr. Rajendra Prasad, Civil Judge (Sr. Division)-cum-JM, Garhwa | Garhwa | Garhwa |
| 5. | Mr. Gautam Gobinda, Civil Judge (Sr. Div.)-cum-JM, Ranchi [Under orders of transfer and posting at Chandil (Seraikella-Kharsawan) as Civil Judge (Sr. Division)] | Seraikella-Kharsawn | Chandil |

This notification will come to effect from 01.04.2026 .

By Order of the Court
Sd/- Satya Prakash Sinha
Registrar General

Memo. No. 833/Apptt. Dated Ranchi, the 25th February, 2026

Copy forwarded to the concerned Principal District & Sessions Judges including the Judicial Commissioner, Ranchi for information and communication to the Officers concerned/Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ Dy. Commissioners and Superintendent of Police of the concerned Districts for information and necessary action.

Satya
25/02/2026
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 25th FEBRUARY, 2026

No. 65 A : The Civil Judges (Senior Division) named in Column No. (2) of the table given below are appointed as Civil Judges (Senior Division)-I in the Judgeships to be stationed ordinarily at the places mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judges (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officers concerned unless they are published in the Jharkhand Gazette or the District Gazette.

| Sl. No. | Name of the Officers with Designation and present place of posting (with judgeship) [UOI/UOP, if any] | a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer | Special powers with which the officer is vested at the new station. |
|---------|---|---|---|
| (1) | (2) | (3) | (4) |
| 1. | Ms. Rajshree Aparna Kujur, Civil Judge (Sr. Division)-cum-JM, Nagar Untari, Garhwa | a) Civil Judge (Sr. Division) b) Garhwa (Nagar Untari) c) Garhwa | S.C.C. powers of Rs.1500/- within the local limits of Nagar Untari (Garhwa) Munsifi |
| 2. | Mr. Arbind Kachhap, ACJM-cum-Civil Judge (Sr. Div.)-I, Nagar Untari (Garhwa) [Under orders of transfer and posting at Ramgarh as Civil Judge (Sr. Division)] | a) Civil Judge (Sr. Division) b) Ramgarh c) Ramgarh | S.C.C. powers of Rs.1500/- within the local limits of Ramgarh Munsifi |
| 3. | Ms. Pragya Bajpai, Civil Judge (Sr. Division)-cum-JM, Koderma | a) Civil Judge (Sr. Division) b) Koderma c) Koderma | S.C.C. powers of Rs.1500/- within the local limits of Koderma |
| 4. | Mr. Rajendra Prasad, Civil Judge (Sr. Division)-cum-JM, Garhwa | a) Civil Judge (Sr. Division) b) Garhwa c) Garhwa | S.C.C. powers of Rs.1500/- within the local limits of Garhwa Munsifi |
| 5. | Mr. Gautam Gobinda, Civil Judge (Sr. Div.)-cum-JM, Ranchi [Under orders of transfer and posting at Chandil (Seraikella-Kharsawan) as Civil Judge (Sr. Division)] | a) Civil Judge (Sr. Division) b) Seraikella - Kharsawan (Chandil) c) Seraikella - Kharsawan | S.C.C. powers of Rs.1500/- within the local limits of Chandil (Seraikella) Munsifi |

This notification will come to effect from 01.04.2026 .

By order of the Court
Sd/-(Satya Prakash Sinha)
Registrar General

Memo. No./Apptt. Dated Ranchi, the 25th February, 2026

Copy forwarded to the concerned Principal District & Sessions Judges including the Judicial Commissioner, Ranchi for information and communication to the Officers concerned.

The concerned Principal District & Sessions Judges are requested to see that the notification is published in the District Gazette within the time prescribed as per Court's letter No.7988-8020 dated 11.06.1986.

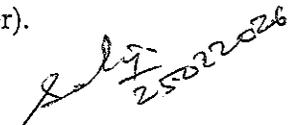
Sd/-(Satya Prakash Sinha)

Registrar General

Memo. No. 835/...../Apptt. Dated Ranchi, the 25th February, 2026

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/the Dy. Commissioner of the concerned District for information and necessary action.

(The Dy. Commissioners of the concerned Districts are requested to get the notification published in the District Gazette within fortnight from the receipt of this order).


25/02/2026
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 25TH FEBRUARY, 2026

No. 86 A: In exercise of powers conferred under Sub-section 3 of Section 9 of the Bharitya Nagrik Suraksha Sanhita, 2023, the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officers named in Column no. 02 to be exercised at their respective place of posting, shown in Column no. 03 of the table:-

| Sl. No. | Name of the officer with designation and present place of posting | New place of posting on transfer |
|-----------|--|----------------------------------|
| 01 | 02 | 03 |
| 1. | Ms. Tabinda Khan, Civil Judge (Sr. Div.)-cum-JM, Bokaro (U.O.T. as Civil Judge (Sr. Div.), Ramgarh) | Ramgarh |
| 2. | Mr. Nishi Kant, Civil Judge (Sr. Div.)-cum-JM, Daltonganj [U.O.T. as Civil Judge (Sr. Div.), Nagar Untari (Garhwa)] | Nagar Untari (Garhwa) |
| 3. | Ms. Satyabhama Kumari, Civil Judge (Sr. Div.)-cum-JM, Dhanbad [U.O.T. as Civil Judge (Sr. Div.), Koderma] | Koderma |
| 4. | Mr. Uttam Sagar Rana, Secretary, DLSA, Dumka [U.O.T. as Civil Judge (Sr. Div.), Ramgarh] | Ramgarh |
| 5. | Mr. Kumar Vipul, ACJM-cum- Civil Judge (Sr. Div.)-I, Garhwa [U.O.T. as Civil Judge (Sr. Div.), Hazaribagh] | Hazaribagh |
| 6. | Mr. Gaurav Khurana, Secretary, DLSA, Hazaribagh [U.O.T. as Civil Judge (Sr. Div.), Daltonganj] | Daltonganj |
| 7. | Mr. Bikrant Ranjan, Civil Judge (Sr. Div.)-cum-JM, Hazaribagh [U.O.T. as Civil Judge (Sr. Div.), Garhwa] | Garhwa |
| 8. | Mr. Rajesh Kumar No. II, Secretary, DLSA, Lohardaga [U.O.T. as Civil Judge (Sr. Div.), Dhanbad] | Dhanbad |
| 9. | Mr. Sandeep Kumar Bertam, ACJM-cum-Civil Judge (Sr. Div.)-I, Ramgarh [U.O.T. as Civil Judge (Sr. Div.), Ranchi] | Ranchi |
| 10. | Ms. Sanjibita Guin, Civil Judge (Sr. Div.)-cum-JM, Ramgarh [U.O.T. as Civil Judge (Sr. Div.), Bokaro] | Bokaro |
| 11. | Mr. Julian Anand Toppo, Railway JM, Madhupur (Deoghar) [U.O.T. as Addl. Civil Judge (Jr. Div.), Dhanbad] | Dhanbad |
| 12. | Mr. Vikash Kumar Bhagat, Nyayadhikari-cum-Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur [U.O.T. as Judge I/c, Koderma] | Koderma |
| 13. | Mr. Richesh Kumar, Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur [U.O.T. as Addl. Civil Judge (Jr. Div.), Sahebganj] | Sahebganj |
| 14. | Ms. Shivangi Priya, JM-cum-Judge I/c, Koderma [U.O.T. as Addl. Civil Judge (Jr. Div.), Jamshedpur] | Jamshedpur |
| 15. | Mr. Sumit Kumar Verma, JM, Sahebganj [U.O.T. as Addl. Civil Judge (Jr. Div.), Dhanbad] | Dhanbad |
| 16. | Purnima Tirkey, Addl. Civil Judge (Jr. Div.)-cum-JM, Madhupur (Deoghar) (U.O.P. as PM, JJ Board, Deoghar) | Deoghar |

The Judicial Commissioner, Ranchi and the concerned Principal District & Sessions Judge are hereby directed to use their own discretionary powers in distributing judicial works to the aforesaid Officers.

This notification will come to effect from 01.04.2026.

By Order of the Court,
Sd/- Satya Prakash Sinha
Registrar General

Memo No. 836 /Apptt.

Dated Ranchi the 25th February, 2026

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Judicial Commissioner, Ranchi and the concerned Principal District & Sessions Judges with a request to communicate the same to the officers concerned, for information and the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.

25/02/2026
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
The 25TH FEBRUARY, 2026

No. 67 A: The Judicial Officers named in Column no. 02 are posted as Judicial Magistrates at the place mentioned against their name given in Column no. 03 of the table below;

Also in exercise of powers conferred under sub-section 3 of Section 9 of the Bharitya Nagrik Suraksha Sanhita, 2023, the Court has been pleased to confer the powers of Judicial Magistrate 1st class, with immediate effect, upon the Judicial officer named in Column no. 2 for the District mentioned against their name, given in Column no. 3 of the table below;

Further, in exercise of powers conferred under sub-section 3 of Section 10 of the Bharitya Nagrik Suraksha Sanhita, 2023, the officers are also designated as **Sub-Divisional Judicial Magistrate**, with immediate effect, for the Subdivision noted against their name in "(c)" of Column no. 3 of the said table.

| Sl. No. | Name of the officer with designation and present place of posting | (a) Station transferred/ posted to (b) Name of the Judgeship (c) Name of the Sub-division | Designation of the officers after vesting the powers of SDJM & others |
|---------|---|---|---|
| 01 | 02 | 03 | 04 |
| 1. | Ms. Sandhya Prasad, SDJM, Deoghar | (a) Koderma (b) Koderma (c) Koderma | S.D.J.M.-cum-P.M, J. J. Board, Koderma |
| 2. | Mr. Suresh Oraon, Addl. Civil Judge (Jr. Div.)-cum-JM, Dhanbad | (a) Deoghar (b) Deoghar (c) Deoghar | SDJM, Deoghar |

This notification will come to effect from 01.04.2026.

By order of the Court,

Sd/-Satya Prakash Sinha
Registrar General

Memo No. 837 /Apptt.

Dated Ranchi the 25th February, 2026

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the concerned Principal District and Sessions Judges for information and communication to the Officers concerned/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.

Sd/-
25/02/2026
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 25TH FEBRUARY, 2026

No. 68 A : The Officer named in Column No. 02 is transferred/ posted as Registrars/ Judge In-charge, Civil Court, at the place mentioned against his name in Column no. 03 of the table below, to do the administrative duties in the Judgeship :-

| Sl No. | Name of the officer with designation and present place of posting | Station where duties are to be performed | Designation of the officers after designated as Registrar & others |
|---------------|---|---|---|
| 01 | 02 | 03 | 04 |
| 1. | Mr. Vikash Kumar Bhagat, Nyayadhikari-cum-Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur | Koderma | J.M.-cum-Judge I/c, Koderma |

This notification will come to effect from 01.04.2026.

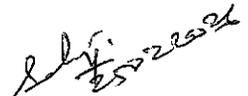
By order of the Court,

Sd/- Satya Prakash Sinha
Registrar General

Memo No. 838 /Apptt.

Dated Ranchi the 25th February, 2026

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Principal District and Sessions Judges, Koderma & Jamshedpur for information and communication to the Officer concerned / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 25TH FEBRUARY, 2026

No. 69 A: The Judicial Officer named in Column no. 2 of the table below is transferred and posted as Railway Judicial Magistrate to try cases under the Indian Railways Act and under the R.P. (U.P.) Act at the respective Railway Court mentioned in Column No. 4 of the table, which he is competent to try under the Bharitya Nagrik Suraksha Sanhita, 2023.

In exercise of powers conferred under Sub-Section 3 of Section 9 of the Bharitya Nagrik Suraksha Sanhita, 2023, the High Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the officer named in Column no. 2 for the territorial jurisdictions mentioned against his name, given in Column no. 3 of the table below.

The officer is also vested with the powers conferrable on a Judicial Magistrate of the 1st class to try summarily the cases under the Indian Railways Act, as are covered under Section 283 of the Bharitya Nagrik Suraksha Sanhita, 2023. He is also conferred with the powers to take cognizance of such cases which he has been authorized to try in his respective territorial jurisdictions: -

| Sl. No. | Name of the officer with designation and present place of posting | Name of the station where he would be posted in the Court of Railway Judicial Magistrate | Jurisdictions for which power is being vested |
|----------------|--|---|--|
| 01 | 02 | 03 | 04 |
| 1. | Mr. Vivek Raj, Addl. Civil Judge (Jr. Div.)-cum-JM, Dhanbad | Madhupur (Deoghar) | Deoghar, Dumka, Jamtara, Giridih and Koderma |

This notification will come to effect from 01.04.2026.

By order of the Court,

Sd/-Satya Prakash Sinha
Registrar General

Memo No. 839 /Apptt

Dated Ranchi the 25th February, 2026

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the General Manager (Security), Eastern Railway, Kolkata, East Central Railway, Dhanbad and South Eastern Railway, Kolkata/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court / the Principal District & Sessions Judges, Deoghar & Dhanbad for information and communication to the Officer concerned and the concerned Railway Magistrate [communication to all concerned Railways Authorities.].

Sd/-
25/02/2026
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 25TH FEBRUARY, 2026

No. 70 A: The Judicial Officers named in Column No. 2 is designated as Additional Civil Judge (Junior Division) at the place mentioned against their name given in Column No. 3 of the table given below, w.e.f. 01.04.2026.

| Sl. No. | Name of the officer with designation and present place of posting | Name of Judgeship/place | New Designation of the officer |
|----------------|--|--------------------------------|---|
| 01 | 02 | 03 | 04 |
| 1. | Mr. Julian Anand Toppo, Railway JM, Madhupur (Deoghar) | Dhanbad | Addl. Civil Judge (Jr. Div.)-cum-JM, Dhanbad |
| 2. | Mr. Richesh Kumar, Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur | Sahebganj | Addl. Civil Judge (Jr. Div.)-cum-JM, Sahebganj |
| 3. | Ms. Kanchan Toppo, SDJM-cum-PM, J.J. Board, Koderma | Jamshedpur | Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur |
| 4. | Ms. Shivangi Priya, JM-cum-Judge I/c, Koderma | Jamshedpur | Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur |
| 5. | Mr. Sumit Kumar Verma, JM, Sahebganj | Dhanbad | Addl. Civil Judge (Jr. Div.)-cum-JM, Dhanbad |

The concerned Principal District & Sessions Judges are hereby directed to ensure the transfer of Civil Cases to these courts as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

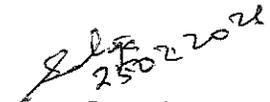
By order of the Court,

Sd/-Satya Prakash Sinha
Registrar General

Memo No. 840 /Apptt.

Dated Ranchi the 25th February, 2026

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the concerned Principal District & Sessions Judges for information and communication to the officers concerned/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.


25.02.2026
Registrar General